

**GOVERNMENT OF INDIA
FINANCE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6792
ANSWERED ON:09.05.2003
JET AIRWAYS
RAM SINGH KASWAN

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Jet Airways fulfills all the legal conditions required of a company of its status;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the Government have taken any action against Jet Airways in view of violation of legal norms of establishments of a company thereof;
- (e) if so, the details and the reasons therefor; and
- (f) when the Government is going to take appropriate action against Jet Airways in this regard?

Answer

MINISTER OF FINANCE (SHRI JASWANT SINGH)

- (a) to (e) The company M/s Jet Airways (India) Private Limited was incorporated as a private limited company on 01-04-92. The company became a deemed public company under Section 43A(1A) of the Companies Act, 1956 on 01-07-96. The word 'Private' was added to the name of the company under Section 43A(2A) of the Act with effect from 19-01-2001. The company, has, therefore complied with the requirements of the Companies Act, 1956 in this regard.
- (f) The company was inspected under Section 209A of the Companies Act, 1956. The Government ordered prosecution for violation of Sections 205, 224(8), 292(1C) & 211 (8 cases) of the Act.